

(b) No major short-coming was noticed. However, the attention of hospital authorities was drawn to the non-functioning of the elevators and inadequate lighting. Their attention was also drawn to the complaints of the patients, about lack of attention. Hospital authorities have since taken necessary steps to remove these shortcomings.

(c) and (d) No, Sir. The patients are getting their treatment properly in all Departments/Disciplines of the Hospital. The medicines which are included in the hospital formulary, are being given to the patients. In case, any life saving drug is not available in the store of the Hospital, the same are procured through local purchase.

Irregularities in Import of Medical Equipments

1016 SHRI LOKANATH
CHOUDHURY
SHRI KAMAL NATH
DR CHINTA MOHAN
SHRI PHOOL CHAND
VARMA
SHRI JANARDAN TIWARI

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state

(a) whether it is a fact that irregularities in the import of medical equipments by G B Plant Hospital, New Delhi has been unearthed

(b) if so, the details of the case and total amount involved therein,

(c) the persons held responsible for this and the action taken against them, and

(d) the steps taken to streamline the system for import of medical equipment in all the Hospitals to avoid recurrence of such frauds?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE AND DEPUTY MINISTER IN THE MINISTRY OF INDUSTRY (SHRI DASAI CHOWDHARY) (a) Yes, Sir

(b) and (c) A High Powered Committee has been appointed by Delhi Administration on 23rd November, 1990 to investigate the matter. On the basis of preliminary report/initial enquiry, the Store Officer and the Store Clerk of G B Pant Hospital, New Delhi, have been suspended and the Medical Superintendent of G B Plant Hospital transferred out of the hospital. Anti Corruption Department of Delhi Administration has already registered FIR against the erring officials.

(d) One of the terms of the High Powered Committee is to suggest remedial measures to prevent such an occurrence in future.

Committee to Review the Pepsi Project

1017 SHRI R GUNDU RAO
SHRI PHOOL CHAND
VERMA
SHRI HAMENDRA SINGH
BANFRA
DR BIPLAB DAS GUPTA
SHRI SUDHIR GIRI
SHRI HARISH VARDHAN

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state

(a) whether Government have set up a Committee to review the functioning of the M/s Pepsi Foods Project to see whether it is working in the planned direction,

(b) if so, the details thereof, and

(c) the time by which the Committee is expected to submit its report?

THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI HUKUMDEO NARAYAN YADAV): (a) to (c). A team of officers consisting of Deputy Secretary, Ministry of Food Processing Industries, Director (F&VP), Ministry of Food Processing Industries and Assistant Director General, Indian Council of Agricultural Research has been constituted to visit various projects of M/s. Pepsi Foods Private Limited to ascertain the present status. The team's report is expected by 25th of January, 1991.

Supply of Essential Commodity to Kerala

1018. PROF. P. J. KURIEN:
SHRI P. C. THOMAS:
SHRI A. VIJAYARAGHAVAN:
SHRI K. MURALEEDHARAN:

Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) the monthly allocation of rice and other essential items to Kerala during the last ten months;

(b) whether any ad-hoc allocation was made and if so, the quantity as well as the period for which such allocation was made;

(c) whether demand has been made by the Kerala Government for increased allocation of rice; and

(d) if so, the quantity demanded and the reaction of Government thereto?

THE MINISTER OF STATE IN MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI SARWAR HUSSAIN): (a) A statement showing the monthly allocations of rice, wheat levy sugar, imported edible oil, and kerosene for the period January, 90 to October, 90 is attached.

(b) The Government of Kerala was given ad-hoc allocation of rice of 20,000 tonnes for August, 90 and 10,000 tonnes for October, 90. As regards levy sugar, apart from festival quota of 1800 tonnes each for the months of September, 90 and October, 90 a quantity of 5000 tonnes was allotted to Kerala as advance allocation to be adjusted in future monthly allotments. Allocations of imported edible oil were made at increased level during the months of August, September, and October, 90.

(c) and (d). Yes, Sir. The Government of Kerala has requested for allocation of 1.60 lakh tonnes of rice per month for Public Distribution System. The allocations are made on a month-to-month basis taking into account the stock position in Central Pool, market availability, past off-take and relative needs of other States. Supplies from Central Pool are supplemental in nature and are not intended to meet the entire requirements of the States. However, an additional allocation of 7500 tonnes of Rice has been made to the State for January, 1991.